

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/8933/2020**

This the 05th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Kulzam Begum, Age 54 years, Widow of Late Sh. Ghulam Mohd. Khanday, R/o  
R/o Village Kakora, Tehsil Manjakote, District Rajouri.

.....Applicant

(Advocate:- Mr. Z A Mughal)

**Versus**

1. State of Jammu and Kashmir through Secretary to Home Department, Civil Secretariat, Jammu.
2. Sr. Superintendent of Police, Anantnag, Kashmir.
3. Accountant General (AE), Canal Road, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G./Mr. Raghu Mehta, Sr. C.G.S.C.)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that the applicant is seeking release of family pension on account of death of her husband who was serving in the J&K Police and retired. Her husband was receiving pension and died on 26.09.2016, since then, the applicant is approaching the respondents by making representations for release of family pension, but nothing has been done by the respondents in the matter till date.



2. We have heard Mr. Z A Mughal, learned counsel for the applicant, Mr. Amit Gupta, learned A.A.G. and Mr. Raghu Mehta, Sr. C.G.S.C. for the respondents and perused the records.



3. Looking to the facts and circumstances of the case, we are of the opinion that the O.A. can be disposed of by directing the respondents to consider the case of the applicant for grant of family pension. Accordingly, the O.A. is disposed of by directing the respondents to consider the case of the applicant for grant of family pension in accordance with relevant rules and regulations within a period of two months from the date of receipt of a certified copy of this order. In case, there is any impediment in granting family pension in favour of the applicant, the respondents will pass a reasoned and speaking order and communicate the same to the applicant.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*